

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

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C.P.No.184 of 1998  
in  
O.A.No.923 of 1997

New Delhi, this 17th day of December, 1998.

HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN  
HON'BLE MR. K. MUTHUKUMAR, MEMBER(A)

Krishan Kirti Sharan,  
R/o B-75, Lal Bagh, Loni,  
Ghaziabad.

... Applicant

By Advocate: Shri M.L. Sharma

versus

1. Shri S.P. Mehta,  
General Manager,  
Northern Railway  
Headquarters Office,  
Baroda House,  
New Delhi.
2. Shri  
Financial Advisor &  
Chief Accounts Officer,  
Northern Railway  
Headquarters Office,  
Baroda House,  
New Delhi.
3. Shri A.P. Nagrath  
Chief Personnel Officer,  
Northern Railway  
Headquarters Office,  
Baroda House,  
New Delhi. .... Respondents

By Advocate: Shri B. S. Jain

O R D E R (oral)

HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN

The learned counsel for the respondents submits that the order of the Tribunal has been fully complied with. This statement is not disputed by the learned counsel for the applicant although he *for* complains of the delay in making compliance.

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2. In view of the compliance made by the respondents, these proceedings have become infructuous. Accordingly, they are hereby dropped. Rule nisi shall stand discharged.



(K.M. Agarwal)  
Chairman



(K. Muthukumar)  
Member(A)

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